

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00242/2020

Date of decision: 06.11.2020

**CORAM**

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)  
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Bubby Bai, W/o Late Goma Ram, aged about 58 years, b/c OBC, R/o – Jhalarawas, Back to Masjid, Sirohi, District-Sirohi (worked as Water woman & Gardener at Sirohi HO, Postal Department).

.....Applicant

By Advocate: Mr. S.P. Singh present through VC.

Versus

1. Union of India, through the Secretary, Ministry of Communication, Department of Post, Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, Rajasthan Circle, Jaipur-302007.
3. The Postmaster General, Western Region, Jodhpur-342001.
4. Superintendent of Post Offices, Sirohi Division, Sirohi-307001.
5. Postmaster, Head Post Office, Sirohi-307001.

.....Respondents

By Advocate: Mr. K.S. Yadav, present through VC.

**ORDER (ORAL)****Per Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Heard Shri S.P. Singh, learned counsel for the applicant, present through Video Conferencing and Shri K.S. Yadav, Additional Central Government Standing Counsel, present, through Video Conferencing, after getting an advance notice on behalf of the respondents.

2. Learned counsel for the applicant states that the applicant, who is working with the respondents for long 34 years has made a representation to the respondents for regularization of her services. And, in this regard she has preferred a detailed representation dated 22.07.2020 (Annexure-A/1). Learned counsel for the applicant also states that the representation of the applicant has not yet been decided by the respondents and states that at this stage, the applicant would be happy and satisfied if a direction is given by this Tribunal to decide the representation of the applicant dated 22.07.2020 within stipulated time frame by the respondents.

3. Accordingly, taking into consideration the limited prayer of the applicant, we feel that keeping pending of this OA at this point is of no use. Therefore, we direct the respondents (Compete Authority) to decide the representation of the applicant dated 22.07.2020 within six weeks from today taking into consideration that the applicant herein is 58 years of old.

4. With the above direction, the OA is disposed off at the admission stage itself. It is made clear that while disposing off the OA, we have not commented anything on the merits of the case. No order as to costs.

**(ARCHANA NIGAM)  
MEMBER (A)**

**(JASMINE AHMED)  
MEMBER (J)**

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